

- (b) what is the amount involved therein:
- (c) whether it is a fact that guarantee amount has not been recovered from the parties, if so, the reasons therefor; and
- (d) what action is proposed to be taken against guilty officers?

\*The MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b) State Bank of Indore have have reported that their Janakpuri branch, New Delhi had issued 45 guarantees during the last three years. The yearwise details and amounts of these guarantees are given below:

| Year    | No. of guarantees issued | Amount Rs. in lakhs |
|---------|--------------------------|---------------------|
| 1989-90 | 18                       | 11.37               |
| 1990-91 | 14                       | 15.66               |
| 1991-92 | 13                       | 9.57                |

- (c) According to State Bank of Indore, no guarantee has been invoked by any beneficiary during the above period.
- (d) Does not arise.

#### Financial help to Punjab

4318. SHRI RAJNI RANJAN SAHU:  
SHRI VIRENDRA  
KATARIA: DR.  
ABRAR AHMED:

Will the Minister of FINANCE be pleased to state:

- (a) whether Government propose to give financial help to Punjab to meet its financial crunch in near future; and
- (b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): (a) and (b) A Group of Officers representing the Ministry of Finance, Ministry of Home Affairs and Planning Commission has been set up to suggest a solution to the financial imbalances faced by Punjab besides Assam and Jammu & Kashmir. It has been decided to keep the recovery of special Plan Loans given to Punjab (repayment of which was to commence from 1-7-1992 after the expiry of moratorium) in abeyance pending submission of the report by the Group. Hence, the question of giving 'further financial help to Punjab to dependent upon the recommendations of the Group when the same becomes available.

#### Norms for postings of SC/ST Employees in Banks

4319. SHRIMATI MIRA DAS: Will the Minister of FINANCE be pleased to state:

- (a) whether there are any specific norms for posting SC/ST employees and officers in banks nearer to their Place of domicile; and
- (b) if so, what remedial measures have been taken in the event of harassment caused due to odd posting?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (d) Transfers in the Public Sector Banks are generally governed by the transfer policies settled between the managements and their employees. 'These transfer guidelines are common for general, SC & ST categories. However banks were advised by the Government on 31-10-86 that officials should desist from any act of discrimination against member of Scheduled Casts/Scheduled-Tribe communities, e.g., their transfers to far off places and to insignificant positions, on the grounds of their social origin. Further, in respect of ST employees